

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI - 5.

ORIGINAL APPLICATION NO. 189/94

MISC. PETITION NO. (IN O.A. )

REVIEW APPL. NO. (IN O.A. )

CONT. PÉTITION NO. (IN O.A. )

Smt. R.B. Mukherjee

APPLICANT(S)

VRS.

NOT 2007.

RESPONDENT(S)

Mr. S. Talapatra

ADVOCATE FOR APPLICANT.

Mr. A.K. Choudhury  
Addl. G.S.C.

ADVOCATE(S) FOR  
RESPONDENTS.

OFFICE NOTE

DATE

COURT'S ORDER

This application is in  
form and within time.

C. F. of Rs. 50/-  
deposited with

IPO/BII  
Dated 20/10/94

3.10.94

Mr S. Talapatra for the applicant.

Mr A.K. Choudhury for the respondents.

Prima facie we are unable to locate any  
cause of action at this stage for the  
applicant apart from apprehension. The  
grievance appears to be that benefit of  
the scheme formulated for regularisation  
of casual Artists is likely to be given  
go by and applicant is likely to be  
deprived of <sup>the</sup> benefit of <sup>the</sup> scheme.

We would therefore, desire to be enlightened  
on that aspect by the respondents. Hence  
notice for admission be issued to the  
respondents 1 to 4 returnable on 23.11.94.  
Mr A.K. Choudhury, learned Addl.C.G.S.C  
now appears for the respondents <sup>but</sup> desires  
that the notice may be directly issued to  
the respondents. Notices be accordingly  
issued. The learned Advocate for the  
applicant states that the applicant is  
continuing in service. We therefore direct  
the respondents that until the applicat-

Naresh  
Mr. Naresh (d)  
30/10/94

Paro  
30/10/94

contd...

OFFICE NOTE

DATE

COURT ORDER

3.10.94

is heard for admission on 23.11.1994, they shall not terminate the casual employment of the applicant and if they proceed to issue any notice of termination that shall not be given effect to until 23.11.1994. The question of extending the interim relief further will be considered on 23.11.1994 if the application is eventually admitted.

In the event of the Bench holding a sitting at Agartala on 23.11.1994 the matter will be heard at Agartala. However, if no notification to that effect is issued in the first week of November, 1994 the learned Advocate of the applicant shall <sup>know</sup> that the application will be heard at Guwahati.

Replies are received  
& issued v. no. 4130-33  
24.10.94

On  
10/10/94

pg

9.11.94

To be placed for hearing at Agartala during the next sitting of the Bench.

*bill*  
Vice-Chairman  
*do*  
Member

pg

*NB*  
9/11

OFFICE NOTE

DATE

COURT ORDER

21.11.94 Adjourned to 23.11.94.

(Agartala  
Circuit)

Member

Vice Chairman

23.11.94 Mr S.Talapatra for the applicant. Mr  
(Agartala) G.Sarma, Addl.C.G.S.C for the respondentMr M.S.Murugesan, Administrative Office  
of Respondent No.4 present in person.Show cause reply taken on record. For  
the detailed reasons recorded in O.A.  
185/94 separately today as the facts of  
the case are similar save and except that  
the applicant is a Production Assistant  
and the questions involved are also the  
same, the application is summarily reje-  
cted. However, the observations made in  
that order will also be applicable in  
case of the applicant.

19.12.94  
Copy of order dtd.  
23.11.94 issued to  
the Applicant along  
with the Judg. of  
O.A. 185/94 by Regd. Post  
vide D.No. 149  
dtd. 5.1.95

Vice-Chairman

Member

OFFICE NOTE

DATE

COURT ORDER

3